

## FORM A

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF U.N. AUTOMOBILES PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	U.N. Automobiles Pvt. Ltd.
2.	Date of incorporation of corporate debtor	22/12/1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109RJ1997PTC014506
5.	Address of the registered office and principal office (if any) of corporate debtor	UN Workshop, Govardhan Vilas N.H.8, Valicha, Udaipur, Rajasthan, India, 313001
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 28.08.2024 Order received on 29.08.2024
7.	Estimated date of closure of insolvency resolution process	24.02.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satyendra Prasad Khorania IBBI/IPA-002/IP-N00002/2016-17/10002
9.	Address and e-mail of the interim resolution professional, as registered with the Board	402, 4th Floor , O K Plus, D P Metro , Opp. Pillar No. 94 ,New Sanganer Road, Jaipur, Rajasthan, 302019 e-mail: <a href="mailto:skhorania@live.com">skhorania@live.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	402, 4th Floor , O K Plus, D P Metro, Opp. Pillar No. 94 ,New Sanganer Road, Jaipur, Rajasthan, 302019 e-mail: <a href="mailto:cirpunauto@gmail.com">cirpunauto@gmail.com</a>
11.	Last date for submission of claims	12.09.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at	(a) Weblink: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the U.N. Automobiles Pvt. Ltd. on 28.08.2024.

The creditors of U.N. Automobiles Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 12.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



**Satyendra P. Khorania**

**INTERIM RESOLUTION PROFESSIONAL  
OF U.N. AUTOMOBILES PVT. LTD.**

**Reg. No. IBBI/IPA-002/IP-N00002/2016-17/10002**

**AFA No.: AA2/10002/02/101224/203107 & Valid upto-10.12.2024**

**E-mail- [cirpunauto@gmail.com](mailto:cirpunauto@gmail.com), [skhorania@live.com](mailto:skhorania@live.com)**

**Date: 30.08.2024**

**Place: Jaipur**